

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 659/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under “System Strengthening-XXIII” in the Southern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others

Petition No. 519/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under “Vindhyachal Stage-I Additional Transmission System” in the Western Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 883/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for



the revision of the transmission tariff for the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under "Transmission System Strengthening in Western region for IPPs in Chhattisgarh (IPP-D)".

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 529/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Chukha Transmission System in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Saurabh Mishra, Advocate, MPPMCL (In Petition No. 883/TT/2025)
Shri Akhil Hasija, Advocate, CSPDCL (In Petition No. 883/TT/2025)
Shri Rohan Mishra, Advocate, CSPDCL (In Petition No. 883/TT/2025)
Ms. Mahima Singh Kanwar, Advocate, CSPDCL (In Petition No. 883/TT/2025)



Shri S. Vallinayagam, Advocate, TNPDC (In Petition No. 659/TT/2025)
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Divyanshu Mishra, PGCIL
Ms. Supriya Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. The present Petitions have been filed for the truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.
3. In Petition No. 519/TT/2025, the Petitioner's representative sought two weeks' time to submit some additional information.
4. In Petition No. 883/TT/2025, the learned counsel for Respondent No. 6, i.e., Chhattisgarh State Power Distribution Company Limited (CSPDCL) sought two weeks' time to file a reply. Further, the learned counsel for Respondent No. 1, i.e., Madhya Pradesh Power Management Company Limited (MPPMCL) submitted that MPPMCL has filed its reply.
5. In Petition No. 659/TT/2025, the learned counsel for Respondent No. 1, i.e., TNPDC, sought two weeks' time to file a reply.
6. After the hearing, the Commission directed all the Respondents in the captioned Petitions to file their respective replies on an affidavit, if not already filed, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter. The Commission also permitted the Petitioner to file its additional submissions, on an affidavit, with a copy to the Respondents, within two weeks.
7. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

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- i. Detailed justification for the variation in the Additional Capital Expenditure (ACE) allowed in the previous order vis-a-vis the ACE



- claimed for the Combined Assets in the instant Petition for the 2019-24 tariff period;
- ii. Detailed justification for the variation in the FR apportioned cost vis-a-vis the estimated completion cost for the Combined Assets;
 - iii. Item-wise cumulative depreciation of the previous years for the Combined Assets;
 - iv. Liability Flow Statement for the Combined Assets in Excel format;
 - v. Provide:
 - a) Form-4B and the details of the capital works in progress for reconciliation of the Combined Assets;
 - b) Form-5, element-wise breakup of the assets;
 - c) Form-9C in Excel format for the consolidation of loans from each source;
 - d) Form-13, break-up of the Initial Spares for the Combined Assets;
 - vi. Details of LD recovered, if any, during the commissioning of the transmission project and its adjustment, if any;
 - vii. Confirm whether any additional information is required to be submitted by the Petitioner.

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- i. Re-submit Form-10(B), clearly mentioning the dates of de-capitalisation of the Combined Assets;
- ii. Liability Flow Statement in the Excel format in reconciliation with the ACE claimed along with the details of the liabilities to be discharged and the unexecuted/deferred works;
- iii. Forms-7(B) and 4(B);
- iv. Item-wise details of the ACE incurred during the 2019-24 tariff period and projected for the 2024-29 tariff period;
- v. Combined revised Tariff Forms.

Petition No. 883/TT/2025

- i. Justification for the variation in the capital cost as on 31.3.2014 claimed in the Instant Petition and the capital cost as on 31.3.2014 allowed vide order dated 31.1.2021 in Petition No. 313/TT/2020;
- ii. Re-submit the Tariff Forms in Excel format for Assets-A5 and A7;
- iii. Reconciliation of the Initial Spares claimed for Asset-B1 with Form-5;
- iv. Form-13 for the transmission assets.



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- v. Justification for seeking revision of the transmission tariff for the 2014-19 tariff period on account of de-capitalisation in this Petition, and not claiming the same at the time of truing up of the tariff for the 2014-2019 tariff period.
8. These Petitions will be listed for hearing on **18.6.2026 at 2.30 P.M.**

By order of the Commission

sd/-

(T. D. Pant)
Joint Chief (Law)

